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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CONT.CAS(C) 1126/2024

MAHESH KUMAR YADAV .....Petitioner

Through: Petitioner in person.

versus

MANISH KUMAR GUPTA AND ANR .....Respondents

Through: Mr. Abhinav Singh, Adv., GNCTD.

Mr. Sriharsha Peechara, SC, Mr. Soumit Ganguli, Ms. Ravicha Sharma, Ms. Shruti Agarwal and Mr. Akash Sharma, Advs. for NDMC.

Mr. Rajesh Chaudhary, JS (through v/c)

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**ORDER**

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**07.04.2026**

1. Order dated 02.02.2026 records the contention made in the status report filed on behalf of the GNCTD wherein it was stated as under:

*"2. That following the approval from the Hon'ble President of India, the notification will be forwarded to the General Administration Department for official publication in the Delhi Gazette.*

*3. That in this regard, it is submitted that it will be our best endeavour to complete the necessary process and to notify the constitution of the Grievance Redressal and Dispute Resolution Committee, thereby ensuring full compliance with the statutory requirements."*

2. Today it is informed by Mr. Rajesh Chaudhary, Joint Secretary, Department of Urban Development, GNCTD (who has joined the proceedings virtually) that the proposal for constitution of Grievance Redressal and Dispute Resolution Committee, which was initiated as far



back as on 22.09.2025, was returned on 23.03.2026 from the office of the Hon'ble Minister for Urban Development, GNCTD.

3. It is submitted that a fresh proposal has been resubmitted to the concerned Minister for approval of the competent authority on 25.03.2026, after addressing the observations.

4. It is unfortunate that the GNCTD has not been able to constitute the Grievance Redressal and Dispute Resolution Committee for such an inordinate period of time and that too despite directions contained in the judgment / order dated 25.04.2024.

5. This Court is constrained to express its dismay at the tardy and inefficient manner in which the GNCTD has proceeded in the matter. It is hoped and expected that the GNCTD would get with greater efficiency and make the necessary appointment expeditiously. Let the same be done latest within a period of three weeks from today.

6. In case of on-compliance with the aforesaid directions, the Secretary, Department of Urban Development shall join the proceedings virtually on the next date of hearing.

7. List on 12.05.2026.

**SACHIN DATTA, J**

**APRIL 7, 2026/cl**